FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT
THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

(Please send this Form of Acceptance-cum-Acknowledgement with enclosures to Sharepro Services (India) Private Limited at any of the collection centers as per the mode of delivery mentioned in the Letter of Offer)
(*to be filled in by the shareholder*)

Folio No./DP ID   Client ID   No. of Shares held

OPEN OFFER TO THE SHAREHOLDERS OF FEM CARE PHARMA LIMITED	
OPENS ON	**Thursday, May 7, 2009**
LAST DATE OF WITHDRAWAL	**Thursday, May 21, 2009**
CLOSES ON	**Tuesday, May 26, 2009**

Status: Resident / Non-Resident

From: Name:

Address:

Tel No.:   Fax No.:   E-mail:

To
Dabur India Limited
C/o. Sharepro Services (India) Private Limited
Satam Estate, 3rd Floor, above Bank of Baroda,
Cardinal Gracious Road, Chakala, Andheri (E), Mumbai - 400 099

Dear Sirs,
Sub: Open Offer (the "Offer") to acquire 7,05,880 Shares of Rs. 10 each, representing 20% of the voting equity capital of Fem Care Pharma Limited ("FPL" / "Target Company") by Dabur India Limited (the "Acquirer") at a price of Rs. 800 (Rupees Eight Hundred Only) per fully paid up equity share ("Offer Price") payable in cash.

I/We refer to the Letter of Offer dated April 29, 2009 for acquiring the voting equity shares held by me/us in **Fem Care Pharma Limited.**
I/We, the undersigned, have read the Letter of Offer, understood its contents and unconditionally accept the terms and conditions and procedures as mentioned therein.

SHARES HELD IN PHYSICAL FORM

I/We, accept the Offer and enclose the original Share certificate(s) and duly signed transfer deed(s) in respect of my/our Shares as detailed below.

Sr. No.	Folio No.	Certificate No.	Distinctive Nos.		No. of Shares
			From	To	
				Total	

Please attach additional sheets of paper and authenticate the same if the space is insufficient.

SHARES HELD IN DEMAT FORM
I/We, holding Shares in demat form, accept the Offer and enclose a photocopy of the Delivery Instructions duly acknowledged by my/ our DP in respect of my/our Shares as detailed below.

DP Name	DP ID	Client ID	Name of Beneficiary	No. of Shares

I/We have done an "Off-market" transaction for crediting the Shares to the special depository account with AMBIT CAPITAL PRIVATE LIMITED opened by the Registrar to the Offer with CDSL styled "Femcare Pharma Ltd - Open Offer - Operated By Sharepro Services India Pvt. Ltd" whose particulars are:

DP Name: Ambit Capital Private Limited	DP ID / Client ID: 1204750000003211

Shareholders having their beneficiary account with NSDL will have to use inter-depository slip for the purpose of crediting their Shares in favour of the special depository account opened with CDSL.

-- **Tear along this line** --

Acknowledgement Slip: Fem Care Pharma Limited – Open Offer
(to be filled by the shareholder) (subject to verification)

Folio No./DP ID   **Client ID**   **Sr. No.**

Received from Mr./Ms./M/s.____

Form of Acceptance along with:

(Please √ whichever is applicable)

☐ Physical Shares: No. of Shares - _____________   No. of certificates enclosed___________

☐ Demat Shares: Copy of delivery instruction for ____________ number of Shares enclosed

STAMP OF COLLECTION CENTRE

Signature of Official __________________Date of Receipt___________________________

Payments for accepted Shares/credits for unaccepted Shares will be dispatched /credited by Wednesday, June 10, 2009 subject to receipt of regulatory approvals, if any needed.

Enclosures (Please √ as appropriate, if applicable)

☐ POWER OF ATTORNEY

☐ No Objection Certificate & Tax Clearance Certificate under Income Tax Act, 1961, for NRIs/OCBs/foreign and other non resident shareholders as applicable

☐ Others (please specify): _____________

☐ Previous RBI approvals for holding the shares of FPL hereby tendered in the Offer.

☐ Corporate authorisation in case of companies along with Board Resolution and specimen signatures of authorised signatories, copy of Memorandum and Articles of Association

☐ Death Certificate/ Succession Certificate

I/We confirm that the Shares of **Fem Care Pharma Limited**, which are being tendered herewith by me/us under the Offer, are free from liens, charges and encumbrances of any kind whatsoever.

I/We note and understand that the original Share certificate(s) and valid Share transfer deed(s) will be held in trust for me/us by the Registrar to the Offer until the time the purchase consideration as mentioned in the Letter of Offer and/or the unaccepted Shares/ Share certificates are dispatched or credited back to the beneficial owners' DP accounts.

I/We also note and understand that the purchase consideration will be paid only after verification of the documents and signatures.

I/We authorise the Acquirer to send payment consideration by electronic mode or physical mode as per the option selected. In cases where the payment consideration is to be done in physical mode, the cheque / demand draft / payorder, in settlement of the amount will be sent by registered post / speed post to the sole/first holder at the address mentioned above.

Please indicate the preferred mode of receiving the payment consideration. (Please tick)

(1) Electronic Mode: __________ OR (2) Physical Mode: __________.

Shareholders opting for Option (1) must complete the following table and enclose a cancelled cheque or a photocopy of a cheque, associated with the particular bank account where refund is desired. To avoid fraudulent encashment in transit, Shareholders opting for Option (2) must provide the Name of the Bank, Branch, City details and the Account Number & Type in the following table.

Name of the Bank ________________________________Branch___________________________City_____________________________

Account Number_________________________________ Savings/Current/Others (please specify) ________________________________

9 digit MICR code: _________________________ IFSC Code (for RTGS/NEFT Transfers): _______________________

The bank account details will be directly taken from the Depositories' database, wherever possible. A Shareholder tendering Shares in the Offer, is deemed to have given consent to obtain the bank account details from the Depositories, for this purpose. Only if the required details cannot be obtained from the depositories' database then the particulars provided by the Shareholders above would be used.

I/We note and understand that the Shares would lie in the special depository account until the time payment of purchase consideration as mentioned in the Letter of Offer is made.

I/We authorise the Acquirer to accept the Shares so offered which it may decide to accept in consultation with the Manager to the Offer and in terms of the Letter of Offer and I/we further authorise the Acquirer to return to me/us, Shares / Share certificate(s) in respect of which the Offer is not found valid/not accepted.

For FII shareholders: I/We confirm that the Shares of Fem Care Pharma Limited are held by me/us on ☐ Investment/Capital Account OR ☐ Trade Account. (Please √ whichever is applicable in your case)

Yours faithfully,

Signed and Delivered

	FULL NAME(S) OF THE HOLDER	PAN No.	SIGNATURE(S)
First/Sole Holder			
Joint Holder 1			
Joint Holder 2			
Joint Holder 3			

Note: In case of joint holdings, all holders must sign. In case of body corporate, the company seal should be affixed

Place: Date:

-- **Tear along this line** --

All queries in this regard to be addressed to the Registrar to the Offer at the following address quoting your Reference Folio No./DPID/Client ID:

Sharepro Services (India) Private Limited

(Unit: Fem Care Pharma Limited – Open Offer)

Satam Estate, 3rd Floor, above Bank of Baroda, Cardinal Gracious Road, Chakala, Andheri (E), Mumbai - 400 099

Tel. No. (022) 67720300/420/422; Fax No. (022) 28508927;

Contact Person: Ganesh Rane; Email: fpl.offer@shareproservices.com

INSTRUCTIONS

1. In the case of dematerialised Shares, the shareholders are advised to ensure that their Shares are credited in favour of the special depository account, before the Offer Closing Date i.e. Tuesday, May 26, 2009. The Form of Acceptance-cum-Acknowledgement of such demat Shares not credited in favour of the special depository account, before the Offer Closing Date will be rejected.
2. **Shareholders should enclose the following:**
   I. For voting equity shares held in physical form:-
   - **Registered shareholders should enclose**
     - **Form of Acceptance-cum-Acknowledgement** duly completed and signed in accordance with the instructions contained therein, by all shareholders whose names appear on the Share certificates.
     - **Original Share Certificate(s)**.
     - **Valid transfer deed(s) / form(s)** duly signed as transferors by all registered shareholders (in case of joint holdings) in the same order and as per specimen signatures registered with Fem Care Pharma Limited and duly witnessed at the appropriate place. Attestation, where required, (thumb impressions, signature difference, etc.) should be done by a Magistrate/Notary Public/ Bank Manager under their Official Seal. The details of the buyer should be left blank failing which the same will be invalid under the Offer. The details of the buyer will be filled upon verification of the Form of Acceptance and the same being found valid. All other requirements for valid transfer will be preconditions for valid acceptance. Shareholders holding physical Shares can also contact the Registrar to the Offer at any of their collection centres at the address given in the Letter of Offer to obtain a blank share transfer deed.

     In case of non receipt of the aforesaid documents, but receipt of the original Share certificate(s) and transfer deed(s) duly signed, the Offer shall be deemed to be accepted.
   - **Unregistered owners should enclose**
     - **Form of Acceptance-cum-Acknowledgement** duly completed and signed in accordance with the instructions contained therein.
     - **Original Share Certificate(s)**.
     - **Original broker contract note**.
     - **Valid Share transfer deed(s)** as received from market. The details of buyer should be left blank failing which, the same will be invalid under the Offer. Unregistered shareholders should not sign the transfer deed. The transfer deed should be valid for transfer. No indemnity is required from unregistered shareholders.

     All other requirements for valid transfer will be preconditions for valid acceptance.

   II. For voting equity shares held in demat form:-

   Beneficial owners should enclose
     - **Form of Acceptance-cum-Acknowledgement** duly completed and signed in accordance with the instructions contained therein, as per the records of the Depository Participant (DP).
     - **Photocopy of the delivery instruction** in "Off-market" mode or counterfoil of the delivery instruction in "Off-market" mode, duly acknowledged by the DP in favour of special depository account as per the instruction in the Letter of Offer.

   In case of non receipt of the aforesaid documents, but receipt of the credit in the escrow depository account, the Offer shall be deemed to be accepted
3. The Share certificate(s), share transfer deed(s) and the Form of Acceptance-cum-Acknowledgement should be sent only to the **Registrar to the Offer** and not to the Manager to the Offer or the Acquirer or FPL.
4. Shareholders having their beneficiary account with NSDL have to use "INTER DEPOSITORY DELIVERY INSTRUCTION SLIP" for the purpose of crediting their Shares in favour of the special depository account with CDSL.
5. While tendering Shares under the Offer, NRIs/ OCBs/ foreign and other non resident shareholders will be also required to submit the RBI approvals, if any (specific or general) that they would have obtained for acquiring Shares. RBI vide letter dated February 4, 2009, has given it's no objection for acquisition of 705,880 Shares by the Acquirer under the Offer. This approval does not cover tenders by erstwhile OCBs and therefore acceptance of Shares from erstwhile OCBs is subject to receipt of specific approval from the RBI. OCB shareholders, if any, are required to submit approval from RBI for tendering Shares in the Offer. In case the RBI approvals are not submitted, the Acquirer reserves the right to reject the Shares tendered.
6. Non resident shareholders should enclose No Objection Certificate/Tax Clearance Certificate from the Income Tax Authorities under Income Tax Act, 1961, indicating the tax to be deducted by the Acquirer before remittance of consideration otherwise tax will be deducted at the maximum marginal rate as may be applicable to the category of the shareholder on the entire consideration amount payable. The Acquirer also reserves the right to reject such tenders from non-resident shareholders, where the aforesaid No-Objection Certificate/ Tax Clearance Certificate is not submitted.
7. Shareholders are advised to indicate the bank account details at the appropriate place in the Form of Acceptance-cum-Acknowledgement and the consideration cheque would be made to the bank account of the sole/ first shareholder. The payment would be made at par to all the shareholders.
8. Shareholders, while tendering their Shares in the Offer may indicate an option to receive the payment of Offer consideration through electronic form by indicating in the space provided in the FOA. The payment consideration for Shares accepted under the Offer, in such cases, may be made through Electronic Clearing Services (ECS), Direct Credit, Real Time Gross Settlement (RTGS) or National Electronic Funds Transfer (NEFT), as applicable, at specified centers where clearing houses are managed by the Reserve Bank of India, wherever possible. In other cases, payment of consideration would be made through cheque / demand draft / pay order sent by Registered post / speed post. Shareholders who opt for receiving consideration through electronic form are requested to give the authorization for electronic mode of transfer of funds in the Form of Acceptance, provide the MICR / IFSC code of their bank branch and enclose a cancelled cheque or a photocopy of a cheque associated with the particular bank account, along with the Form of Acceptance. In case of joint holders, payments will be made in the name of the first holder/ unregistered owner.
9. Rejection of Shares

   If the Shares are rejected for any of the following reasons, the Shares will be returned to the sole / first named holder(s) along with all the documents received from them at the time of submission. Please note that the following list is not exhaustive.
   a. The signature(s) of the holder(s) do not match with the specimen signature(s) as per the records of FPL;
   b. The transfer deed is not complete or valid ;
   c. The relevant documents, as applicable, mentioned above at 2 and in addition at 5, 6 and 7 are not submitted with the Form of Acceptance-cum-Acknowledgement. The Acquirer also reserves the right to reject such tenders from shareholders, where the relevant documents are not submitted.
10. All documents / remittances sent by or to shareholders will be at their own risk. Shareholders of FPL are advised to adequately safeguard their interests in this regard. Shares held in demat form to the extent not accepted will be credited back to the beneficial owners' depository account with the respective depository participant as per the details furnished by the beneficial owner in the Form of Acceptance-cum-Acknowledgement.
11. Neither the Acquirer, the Manager to the Offer, the Registrar to the Offer or FPL will be liable for any delay/loss in transit resulting in delayed receipt/ non-receipt by the Registrar to the Offer of your Form of Acceptance-cum-Acknowledgement or for the failure to deposit your Shares to the special depository account or submission of original physical Share certificates due to inaccurate/incomplete particulars/instructions on your part, or for any other reason.
12. Applicants who cannot hand deliver their documents at the collection centers, may send their documents only by Registered Post, at their own risk, to the Registrar to the Offer at Sharepro Services (India) Private Limited, Satam Estate, 3rd Floor, above Bank of Baroda, Cardinal Gracious Road, Chakala, Andheri (E), Mumbai - 400 099 so as to reach the Registrar to the Offer on or before 1 PM on the Offer Closing Date i.e. Tuesday, May 26, 2009.

The Form of Acceptance-cum-Acknowledgement and other related documents should be submitted by way of hand delivery at any of the collection centers of Sharepro Services (India) Private Limited which are as follows: **(a) Ahmedabad:** Sharepro Services (India) Private Limited, C/o Sterling Services, 305 Raj Kamal Plaza, Opposite Sakar III, Near Samruddhi Income Tax, Ahmedabad - 380 014, Tel No: 079-66052469; **(b) Kolkata:** Sharepro Services (India) Private Limited, C/o. Skystock Financial Services, 161, Rabindra Sarani, Omkar Market, Near Canara Bank, Kolkata – 700007, Tel No: 033 –32930032, Fax: 033 – 32445589; **(c) Mumbai (Andheri):** Sharepro Services (India) Private Limited, Satam Estate, 3rd Floor, Above Bank of Baroda, Cardinal Gracious Road, Chakala, Andheri (E), Mumbai - 400099, Tel No: 022 –67720300 /420 /422, Fax: 022 – 28508927; **(d) Mumbai (Nariman Point):** Sharepro Services (India) Private Limited, 912, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai – 400021Tel No: 022 – 22825163 / 66134700, Fax: 022 – 22825484; **(e) Nashik:** Sharepro Services (India) Private Limited, C/o. Skystock Financial Services, Vivek Cargo, Shop, No. 1, Jagruti apts, Gurudwara road, Singada Talao, Nasik – 422002 Tel No: 9823066475; **(f) New Delhi:** Sharepro Services (India) Private Limited, C/o. Skystock Financial Services, F-63, 1st Floor, Baghat Singh Market, Near Gol Market, New Delhi – 110001 Tel No: 011 – 65058126, Fax: 011 – 23341292.

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FORM OF WITHDRAWAL
THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

(Please send this Form of withdrawal with enclosures to Sharepro Services (India) Private Limited at the collection centre where the original Form of Acceptance was tendered)

(*to be filled in by the shareholder*)
From:
Name:
Address:

OPEN OFFER TO THE SHAREHOLDERS OF FEM CARE PHARMA LIMITED	
OPENS ON	**Thursday, May 7, 2009**
LAST DATE OF WITHDRAWAL	**Thursday, May 21, 2009**
CLOSES ON	**Tuesday, May 26, 2009**
THIS FORM SHOULD BE USED BY SHAREHOLDERS ONLY FOR EXERCISING THE WITHDRAWAL OPTION AS PROVIDED IN THE LETTER OF OFFER	

To**,**

Dabur India Limited
C/o. Sharepro Services (India) Private Limited
Satam Estate, 3rd Floor, above Bank of Baroda,
Cardinal Gracious Road, Chakala, Andheri (E), Mumbai - 400 099

Dear Sirs,

Ref: Open Offer (the "Offer") to acquire 7,05,880 Shares of Rs. 10 each, representing 20% of the voting equity capital of Fem Care Pharma Limited ("FPL" / "Target Company") by Dabur India Limited (the "Acquirer") at a price of Rs. 800 (Rupees Eight Hundred Only) per fully paid up equity share ("Offer Price") payable in cash.

Sub: Withdrawal of shares tendered in the caption Offer.

I/We refer to the Letter of Offer dated April 29, 2009 for acquiring the voting equity shares held by me/us in **Fem Care Pharma Limited.**

I/We, the undersigned, have read the Letter of Offer, understood its contents and unconditionally accept the terms and conditions and procedures as mentioned therein.

I/We have also read the procedure for withdrawal of Shares tendered by me/us in the Offer as mentioned in the Letter of Offer and unconditionally agree to the terms and conditions mentioned therein.

I/We hereby consent unconditionally and irrevocably to withdraw my/our Shares from the Offer and I/we further authorise the Acquirer to return to me/us, tendered Share certificate(s)/Share(s) at my/our sole risk.

I/We note that upon withdrawal of my/our Shares from the Offer, no claim or liability shall lie against the Acquirer/ Manager to the Offer/Registrar to the Offer.

I/We note that this Form of Withdrawal should reach the Registrar to the Offer at the collection center where the Form of Acceptance was tendered on or before the last date of withdrawal.

I/We note that the Acquirer/Manager to the Offer/Registrar to the Offer shall not be liable for any postal delay/loss in transit of the Shares held in physical form and also for the non-receipt of Shares held in the dematerialised form in the DP account due to inaccurate/incomplete particulars /instructions.

I/We also note and understand that the Acquirer shall return original share certificate(s), share transfer deed(s) and Shares only on completion of verification of the documents, signatures and beneficiary position data as available from the Depository from time to time, respectively. The particulars of tendered original share certificate(s), which I/we wish to withdraw are detailed below:

Sr. No.	**Folio No.**	**Certificate No. Tendered**	**Distinctive Nos.**		**No. of Shares**
			From	**To**	
			Withdrawn		
				Total	

(In case of insufficient space, please use an additional sheet and authenticate the same)

I/We holding the following Shares in dematerialised form, have tendered the Shares in the Offer and had done an "Off-market" transaction for crediting the Shares to the special depository account with Ambit Capital Private Limited opened by the Registrar to the Offer with CDSL styled "Femcare Pharma Ltd - Open Offer - Operated By Sharepro Services India Pvt. Ltd" whose particulars are:

DP Name: Ambit Capital Private Limited	**DP ID / Client ID: 1204750000003211**

Please find enclosed a photocopy of the depository delivery instruction(s) duly acknowledged by the Depository Participant.

-- **Tear along this line** --

Acknowledgement Slip: Fem Care Pharma Limited – Open Offer
(to be filled by the shareholder) (subject to verification) **Sr. No.**

Received from Mr./Ms./M/s.________________ ____
Physical Shares: Folio No. __________________ / Demat Shares: Client ID _____________________; DP ID ___________________________
Form of Withdrawal for withdrawal of:

☐ Physical Shares: No. of Shares tendered - ______________ No. of Shares withdrawn-____________

☐ Demat Shares: No. of Shares tendered - _______________ No. of Shares withdrawn-____________

STAMP OF COLLECTION CENTRE

(Please √ whichever is applicable)
Signature of Official _______________________Date of Receipt___________________________________

The particulars of the account from which my/our Shares have been tendered and the Shares withdrawn are as detailed below:

DP Name	DP ID	Client ID	Name of Beneficiary	No. of Shares tendered	No. of Shares withdrawn

I/We note that the Shares will be credited back only to that depository account, from which the Shares have been tendered and necessary standing instructions have been issued in this regard.

I/We confirm that the particulars given above are true and correct.

In case of dematerialised Shares, I/we confirm that the signatures of the beneficiary holders have been verified by the DP as per the records maintained at their end and the same have also been duly attested by them under their seal.

Yours faithfully,

Signed and Delivered

	FULL NAME(S) OF THE HOLDER	SIGNATURE(S)	VERIFIED AND ATTESTED BY US. PLEASE AFFIX THE STAMP OF DP (IN CASE OF DEMAT SHARES)/ BANK (IN CASE OF PHYSICAL SHARES)
First/Sole Holder			
Joint Holder 1			
Joint Holder 2			
Joint Holder 3			

Note: In case of joint holdings, all holders must sign. In case of body corporate, the company seal should be affixed and necessary Board resolution should be attached.

Place: Date:

INSTRUCTIONS

1. **Shareholders are advised to ensure that the Form of Withdrawal should reach the Registrar to the Offer at the collection center where the original Form of Acceptance was tendered on or before the last date of withdrawal i.e. Thursday, May 21, 2009**.
2. **Shareholders should enclose the following:-**
   I. For Shares held in demat form:-
   Beneficial owners should enclose
   - **Duly signed and completed Form of Withdrawal.**
   - **Acknowledgement slip in original/ Copy** of the submitted Form of Acceptance-cum-Acknowledgement in case delivered by Registered A.D.
   - **Photocopy of the delivery instruction** in “Off-market” mode or counterfoil of the delivery instruction in “Off-market” mode, duly acknowledged by the DP.

   II. For Shares held in physical form:-
   - **Registered Shareholders should enclose:**
     - **Duly signed and completed Form of Withdrawal.**
     - **Acknowledgement slip in original/ Copy** of the submitted Form of Acceptance-cum-Acknowledgement in case delivered by Registered A.D.

     In case of partial withdrawal, valid share transfer deed(s) for the remaining voting equity shares (i.e. shares not withdrawn) duly signed as transferors by all registered shareholders (in case of joint holdings) in the same order and as per specimen signatures registered with **Fem Care Pharma Limited** and duly witnessed at the appropriate place. Further the transfer deed should be valid for transfer.

     Shareholders holding physical Shares can also contact the Registrar to the Offer at any of their collection centres at the address given in the Letter of Offer to obtain a blank share transfer deed.
   - **Unregistered owners should enclose:**
     - **Duly signed and completed Form of Withdrawal.**
     - **Acknowledgement slip in original/ Copy** of the submitted Form of Acceptance-cum-Acknowledgement in case delivered by Registered A.D.
3. The withdrawal of voting equity shares will be available only for the equity share certificates/the voting equity shares that have been received by the Registrar to the Offer/ special depository escrow account.
4. The intimation of returned voting equity shares to the shareholders will be at the address as per the records of the Target Company/ Depository as the case may be.
5. The Form of Withdrawal should be sent only to the Registrar to the Offer.
6. In case of partial withdrawal of voting equity shares tendered in physical form, if the original share certificates are required to be split, the same will be returned on receipt of share certificates from the Target Company. The facility of partial withdrawal is available only to registered shareholders.
7. Shareholders holding voting equity shares in dematerialised form are requested to issue the necessary standing instruction for receipt of the credit in their DP account.
8. The Form of Withdrawal and other related documents should be submitted at the collection center where the original Form of Acceptance was tendered.
9. Collection centres of Sharepro Services (India) Private Limited are as follows: **(a) Ahmedabad:** Sharepro Services (India) Private Limited, C/o Sterling Services, 305 Raj Kamal Plaza, Opposite Sakar III, Near Samruddhi Income Tax, Ahmedabad - 380 014, Tel No: 079-66052469; **(b) Kolkata:** Sharepro Services (India) Private Limited, C/o. Skystock Financial Services, 161, Rabindra Sarani, Omkar Market, Near Canara Bank, Kolkata – 700007, Tel No: 033 –32930032, Fax: 033 – 32445589; **(c) Mumbai (Andheri):** Sharepro Services (India) Private Limited, Satam Estate, 3rd Floor, Above Bank of Baroda, Cardinal Gracious Road, Chakala, Andheri (E), Mumbai - 400099, Tel No: 022 –67720300 /420 /422, Fax: 022 – 28508927; **(d) Mumbai (Nariman Point):** Sharepro Services (India) Private Limited, 912, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai – 400021Tel No: 022 – 22825163 / 66134700, Fax: 022 – 22825484; **(e) Nashik:** Sharepro Services (India) Private Limited, C/o. Skystock Financial Services, Vivek Cargo, Shop, No. 1, Jagruti apts, Gurudwara road, Singada Talao, Nasik – 422002 Tel No: 9823066475; **(f) New Delhi:** Sharepro Services (India) Private Limited, C/o. Skystock Financial Services, F-63, 1st Floor, Baghat Singh Market, Near Gol Market, New Delhi – 110001 Tel No: 011 – 65058126, Fax: 011 – 23341292

--- **Tear along this line** ---

All queries in this regard to be addressed to the Registrar to the Offer at the following address quoting your Reference Folio No./DPID/Client ID

Sharepro Services (India) Private Limited

(Unit: Fem Care Pharma Limited – Open Offer)

Satam Estate, 3rd Floor, above Bank of Baroda, Cardinal Gracious Road, Chakala, Andheri (E), Mumbai - 400 099

Tel. No. (022) 67720300/420/422; Fax No. (022) 28508927

Contact Person: Ganesh Rane; Email: fpl.offer@shareproservices.com